

SECTION XVII

Matter For : 24.10.2016
Court No. 2
Item No. 78

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 5032-5033 OF 2015

Dr.(Mrs) Manjeet Kaur mongra(D) ...Appellant
Through her Legal Representative VERSUS

Mr. K. L . Suneja & Anr. ...Respondents

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 29th April, 2016, when the Court was pleased to pass the following Order:

“The learned counsel for the appellant submits that the Demand Drafts furnished by the respondents have already been deposited before the MRTP Commission. The respondents are free to move the Competition Commission for withdrawal of the amount. We record the statement of the appellant that in case, such an attempt is made by the respondents, the appellant shall not object the withdrawal of the drafts/amounts. Delay condoned. Issue notice.”

It is submitted that there are two respondents in the matter. Show cause notice was issued to both the respondents through Mr. Milind Kumar, Advocate but he has not filed counter affidavit so far.

Service is complete in the matter.

The matter above-mentioned were listed before the Ld. Registrar Court with this office report.

DATED THIS THE 21TH DAY OF OCTOBER, 2016.

COPY TO: Mr. Nikilesh Ramchandran, Advocate.
Mr. Milind Kumar, Advocate.

ASSISTANT REGISTRAR

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